

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.


(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 8th September, 2015.

No. LR (A) 32/92/Pt.III/309- The Governor of Meghalaya is pleased to appoint the following Advocates as Additional Public Prosecutor/Additional Government Pleader for West Khasi Hills District, Nongstoin with immediate effect for the period upto 30.06.2016:-

1. Shri Rakesh Singh Thongam
2. Smti Pandora Dkhar
3. Smti Baiahunlang S. Kharmyndai
4. Shri Kitbok Syiemlieh
5. Miss K. Evangeline Rymbai


(L.M. Sangma)


Special Secretary to the Government of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.III/309-A,
Copy forwarded to: -.

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Dated Shillong, the 8th September, 2015.

1. The District & Sessions Judge, West Jaintia Hills District, Nongstoin.
2. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Additional Public Prosecutor/Additional Government Pleader shall be entitled to retaining fees of ₹ 5000/- PM and other appearance fees etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013.
3. The Director General of Police, Meghalaya, Shillong.
4. The Superintendent of Police, West Khasi Hills District, Nongstoin.
5. The Advocates concerned. Charge Report of assuming charge as Additional Public Prosecutor/Additional Government Pleader may be sent to this Department and his contact No. should also be furnished.
6. The Secretary of the Shillong Bar Association.
7. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
8. DIPR, Shillong.
9. The Treasury Officer, Nongstoin.
10. Law (B) Department.
11. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
12. Guard file.

By order etc.,


Special Secretary to the Government of Meghalaya,
Law Department.